

उक्त मुझ को उसकी जानकारी नहीं मिल पाई। यह किस तरह आर्थिक योजना बनाते हैं, मेरी समझ में नहीं आता। नेशनल फूड बॉर्ड का महत्वाकांक्षी वर-नीयता इन्फ्लेक्शन-सिटी के बाकडे क्या क्षेत्र पर रखे जायेंगे ?

Shri Annasaheb Shinde: There are certain procedures prescribed by the House and he can give notice under the procedure

श्री मधु लिंगवे: मैं कई दफे नोटिस दे चुका हूँ। मुझ से कहा गया है कि जानकारी इकट्ठी की जा रही है। आखिर यह काम कब पूरा होगा ? चौथी योजना का काम शुरू हो गया है।

Shri Bal Raj Madhok: Will the Minister lay on the Table of the House a comparative study of productivity of rice, wheat, and sugar cane in different States of the country with an explanatory note as to why this differs so widely in the same country with the same kind of soil and other opportunities available to the cultivators?

Shri Annasaheb Shinde: If the hon Member draws my attention to any particular aspect I am prepared to give the information. The studies are available the figures are available

Shri Bal Raj Madhok: This is something which will be able to guide us in so many matters

Shri Shivajirao S. Deshmukh: In the last two years the God of Rain has been particularly unkind to us which has forced the Government to import foodgrains. But how does the Minister explain this factor that in the year 1961-62, when there was record production of foodgrains in the country, imports also touched the all-time record?

Shri Annasaheb Shinde: 1964-65 was not the year when there were record

imports (Interruptions). It was last year

Shri Vasudevan Nair: The hon Minister has stated that the per capita availability is 48.4 oz or something like that even after the drought for two years and fall in production. May I know whether Government realise that the food crisis is the result mainly of the defects in the distribution system and malpractices of private trade, and if so, whether they are prepared to take drastic steps to rectify the position so that this availability is really available to the people of this country?

Shri Annasaheb Shinde: Broadly I agree with the hon Member that the distribution system will have to be improved considerably and mainly it will have to be brought under the public sector. That has been our endeavour

Mr Speaker: Now Short notice question. **Shri Bhogendra Jha:** The hon Member is absent

WRITTEN ANSWERS TO QUESTIONS

Declaration of Famine by States

*1358 **Shri D N Patodia**
Shri C C Desai:

Will the Minister of Food and Agriculture be pleased to state

(a) whether Government's attention has been drawn to the reports that some State Governments have recently declared their certain regions as famine areas

(b) is so whether Government have issued any directive to the State Governments concerned in this regard and

(c) the impact of such declaration and the measures which have been taken in this regard subsequently?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) Yes but only the Bihar Government have declared certain areas as famine areas so far.

(b) The declaration of any area as a famine area is entirely a matter for the State Governments and it is not necessary for the Government of India to issue any directive in this regard

(c) The declaration of famine by the Government of Bihar in certain areas of the State was accompanied by an intensification of relief measures already undertaken. Relief measures taken have already been indicated in detail in the "Review of Food and Scarcity Situation" placed on the Table of the Sabha on the 10th July, 1967

Supreme Court Judgment on Fundamental Rights

*1357. Shri Vishwa Nath Pandey:
Shri N. R. Laskar.

Will the Minister of Law be pleased to refer to the reply given to Unstarred Question No 1546 on the 6th June, 1967 and state

(a) whether Government have since considered the judgement of the Supreme Court regarding the fundamental rights

(b) if so, the decision taken in the matter, and

(c) if not, the reasons for the delay?

The Deputy Minister in the Ministry of Law (Shri D. B. Chavan):
(a) Yes Sir

(b) Government have accepted in principle a proposal to amend the Constitution so as to make it clear that Parliament has the power to amend any Part of the Constitution including Part III relating to fundamental rights

(c) Does not arise

Ship-building Industry

*1358. Shri Kameshwar Singh:
Shri A. Sreedharan:
Shri S. S. Kothari:

Will the Minister of Transport and Shipping be pleased to state

(a) the steps taken to provide larger funds for the ship-building industry keeping in view the past and present Suez crisis, resulting increased freight and heavy drain on the foreign exchange,

(b) the extent to which the allocation of funds has been increased, and

(c) the extent to which Government propose to increase the annual tonnage of indigenously built ships?

The Minister of Transport and Shipping (Dr V. K. R. V. Rao):

(a) to (c) A provision of Rs 15 86 crores has been made in the draft outline of the Fourth Plan for the expansion of the Hindustan Shipyard Limited Visakhapatnam, which has targetted for an annual output of 50 000 DWT as against the existing output of 30 000 DWT/40 000 DWT

A provision of Rs 15 crores has been made for the Second Shipyard at Cochin in the Draft Outline of the Fourth Plan. The next steps to be taken in regard to this Project are under consideration of Government

Losses of Indian Airlines Corporation

*1359. Shri Baburao Patel: Will the Minister of Tourism and Civil Aviation be pleased to state

(a) whether it is a fact that the losses of the Indian Airlines Corporation have been continuously increasing because of top-heavy expenses, frauds and mismanagement,

(b) whether Government propose to appoint a high-powered Committee of Members of Parliament to inquire into the day-to-day working of the Indian Airlines Corporation with